

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 70
ANSWERED ON 03/02/2025

FAECAL SLUDGE TREATMENT PLANTS (FSTPs) UNDER AMRUT

70. SMT. RENUKA CHOWDHURY:

Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) the current number of Faecal Sludge Treatment Plants (FSTPs) operational across the country under Atal Mission for Rejuvenation and Urban Transformation (AMRUT), State wise;
- (b) the total funds allocated and utilised for the establishment of FSTPs so far;
- (c) whether Government has acknowledged the design flaws in the FSTPs such as the one size-fits-all approach, if so, the steps taken to resolve the issue of inefficiency and overburdening of these FSTPs; and
- (d) the steps to ensure that plants are neither underutilised nor overburdened?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) to (d): As per 12th Schedule of the Constitution of India, public health and sanitation are Urban Local Bodies/ State subjects and it is the responsibility of the ULBs/ State Governments to plan, design, execute and operation sanitation facilities in urban areas of the country including the Faecal Sludge Treatment Plants (FSTPs). The Ministry of Housing and Urban Affairs (MoHUA) is framing broad polices, advisories and guidelines on sanitation system and implement various schemes/missions like Atal Mission for Rejuvenation and Urban Transformation (AMRUT) in selected 500 cities (485 cities including 15 merged cities). As reported by the States/ Union Territories (UTs), 54 Faecal Sludge Treatment Plants (FSTPs) projects worth ₹268.12 crore has been taken up so far of which 49 Sludge Treatment Plants (FSTPs) have been completed and works worth ₹250.91 crore has been physically completed. Through these projects, 2,149.67 Kilo Litres per Day (KLD) of Sludge Treatment Plants (FSTPs) capacity created and 450 KLD is at various stages of implementation. State wise details is given in Annexure I.

Under AMRUT, States/ Union Territories (UTs) have been empowered to select, appraise, prioritise, design and implement projects. State Level Technical Committee (SLTC) headed by the Secretary, Urban Development & Housing Department provides technical support to the State High Powered Steering Committee (SHPS) headed by the Chief Secretary of the State, to approve, monitor and supervise the implementation of the scheme at the State/ UT level. On recommendation of the SHPS, Apex Committee of Ministry of Housing & Urban Affairs (MoHUA) approves projects within the broad framework of Mission. However, to standardize the design, size and costing of the FSTPs in the country, ministry has issued various advisories for Septage Management to be adopted by the States/UTs.

1. National Policy on Faecal Sludge & Septage Management (FSSM)

<https://cpheeo.gov.in/upload/uploadfiles/files/National%20Policy%20on%20Faecal%20Sludge%20and%20Septage%20Management.pdf>

2. Manual: Faecal Sludge Management

https://swachhbharatmission.ddws.gov.in/sites/default/files/Technical-Notes/Faecal_sludge_management_manual_English.pdf

ANNEXURE-I REFERRED TO IN REPLY TO PART (a) to (d) OF UNSTARRED QUESTION NO. 70 REGARDING “SLUDGE TREATMENT PLANTS”, DUE FOR ANSWER IN THE RAJYA SABHA ON 03.02.2025

S.No.	State/UTs	Work Completed		At Implementation stage		Total	
		No	Cost (In ₹ Cr.)	No	Cost (In ₹ Cr.)	No	Cost (In ₹ Cr.)
1	Arunachal Pradesh	1	15.42			1	15.42
2	Chhattisgarh	1	0.22			1	0.22
3	Jammu and Kashmir	4	18.3			4	18.3
4	Jharkhand	1	6.87	3	26.79	4	33.66
5	Kerala			2	7.36	2	7.36
6	Meghalaya	1	4.4			1	4.4
7	Nagaland	1	2.5			1	2.5
8	Odisha	9	28.21			9	28.21
9	Uttar Pradesh	30	143.05			30	143.05
10	West Bengal	1	15			1	15
	Total	49	233.97	5	34.15	54	268.12